

II. विदेश में भारतीय संयुक्त उद्यमों और पूर्णतया स्वामित्व वाले सहायता प्राप्त उद्यमों की संख्या :

भारतीय संयुक्त उद्यम		पूर्णतया स्वामित्व वाले सहायता प्राप्त उद्यम	
चालू	कार्यान्वयन के अधीन	चालू	कार्यान्वयन के अधीन
31-12-90 को	159	42	12

केन्द्रीय सरकार की सेवाओं में साम्प्रदायिक तत्व

1629. श्री मोहम्मद अफजल उर्फ  
मीम अफजल :

मौलाना अबेदुल्ला खान  
आजमा :

क्या प्रधान मंत्री यह बताने की  
कृपा करेंगे कि :

(क) क्या सरकार को इस बात  
की जानकारी है कि बड़ी संख्या में इसके  
कर्मचारी साम्प्रदायिक संगठनों और संस्थाओं  
के सदस्य हैं ;

(ख) क्या यह भी सच है कि केन्द्रीय  
सरकार के कई कर्मचारी साम्प्रदायिक  
संगठनों के साथ पोषीदा संबंध रखते हैं  
और वे सेवा निवृत्ति के पश्चात् उन दलों  
और संगठनों के सदस्य बन जाते हैं ;

(ग) यदि हां, तो उनका ब्यौरा क्या  
है ; और

(घ) सरकार ने इस संबंध में अब  
तक क्या कार्यवाही की है और निकट  
भविष्य में क्या कार्यवाही करने का विचार  
रखती है ?

कामिक, लोक शिकायत और पेंशन  
मंत्रालय में राज्य मंत्री (श्रीमती माधे  
शाल्वा) : (क) से (घ) सरकारी कर्म-  
चारियों को उन साम्प्रदायिक संगठनों तथा  
उनकी शाखाओं/संबद्ध निकायों का सदस्य

बनने अथवा उनसे अपना संबंध रखने की  
मनाही है जिनके कार्यकलाप राजनीतिक  
स्वरूप के अथवा विध्वंसकारी हैं। किसी  
भी सरकारी कर्मचारी के खिलाफ जो  
इन संगठनों का सदस्य है अथवा इनकी  
गतिविधियों से अन्यथा रूप से जुड़ा हुआ  
है, अनुशासनिक कार्रवाई की जा सकती  
है। ये प्रतिबंध सेवा-निवृत्ति के पश्चात्  
सरकारी कर्मचारियों पर लागू नहीं होते  
हैं।

Manufacturing of arms by Ordnance fac-  
tories for civil market

1630. SHRI SOM PAL :

SHRIMATI MIRA DAS :

Will the Minister of DEFENCE be  
pleased to state:

(a) whether Government are aware  
that small arms meant for supply to the  
civil market and being manufactured by  
the Ordnance factories are in short sup-  
ply and that these are being sold in  
blackmarket at more than double the  
official price; and

(b) if so, whether Government would  
consider increasing the production of such  
arms to meet this shortage and eliminate  
blackmarketing?

THE MINISTER OF DEFENCE  
(SHRI SHARAD PAWAR): (a) Ordnance  
Factories' capacity for manufacture of  
small arms is, primarily, intended to cater  
to the requirements of the Defence, Para-  
military and Central/State Police Forces.

The production for the civil sector is only to the extent of spare capacity available after meeting Services' requirements. The small arms ex-Ordnance Factories are issued at the wholesale rate/retail prices fixed by the Ordnance Factory Board. Specific complaints about over-charging by the authorised dealers of the Ordnance Factory Board have not been received.

(b) There is no proposal to augment the capacity of Ordnance Factories to meet the requirements of the small arms for the civil sector.

#### Recovery from PCI Group of Industries

1631. SHRI ASHOK NATH VERMA:  
SHRI DHULESHWAR  
MEENA:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Government called for data/information from PCI Group of Industries regarding recovery into DPEA;

(b) if so, when the information was called for;

(c) whether it is a fact that the company have not provided the information so far;

(d) if so, what steps have been taken so far to obtain the information;

(e) what are the names of companies owned by PCI Group; and

(f) what is the turn over of each company and what are the details of the common partners|directors?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) to (d) Based on the data made available by the PCI M/s. Pharmaceutical and Chemicals Industries, Bombay, the Company was asked by a letter dated 19-5-84 to deposit a sum of Rs. 87.99 lakhs on account of difference in the prices of Refampicin Bulk Drug, in terms of Para 7(2) of DPCO, 1979. With reference to subsequent representation of the Company, it was asked to make available data including information about

opening and closing stocks, which has not been made available as yet. The Company has also been granted the opportunity for personal hearing in May, 1991 and again in June, 1991, but there has been no response from it. The matter is being pursued.

(e) and (f) The information is not readily available but it will be collected and laid on the Table of the House as soon as possible.

#### Price decontrol of Dextropropoxyphene

1632. CHOWDHURY RAM SEWAK:  
Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the price of Dextropropoxyphene drug was decontrolled for five years;

(b) whether it is also a fact that the period has already expired;

(c) if so, what was the date upto which price decontrol was allowed;

(d) whether Government have fixed the price of this drug;

(e) if so, when and what price has been notified and if not, what are the reasons for delay;

(f) whether it is also a fact that there are other producers of this drug;

(g) if so, names thereof and price fixed for each; and

(h) what is the production of each unit during the last three years, yearwise and what was the price fixed for each formulation of each producers under DPCO 1979 and 1987?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) to (c) Dextropropoxyphene is a price controlled drug under DPCO, 1987 but in case of M/s. Wockhardt Ltd., this drug and the formulations based thereupon were exempted from price control till 25th April, 1990 on account of indigenous research and development.